

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 119
IA/254(AHM)2021
IA/255(AHM)2021
in
CP(IB) 503 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Huhtamaki PPL Ltd
V/s
Manpasand Beverages Ltd

.....Applicant

.....Respondent

Order delivered on ..25/10/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENTS:

For the Applicant :
For the IRP : Learned Counsel, Mr. Salil Thakore
For the Suspended Management : Learned Counsel, Mr. Jaimin R Dave

ORDER

Learned Counsel for the IRP states that in view of the order of Hon'ble Supreme Court dated 20.04.2021 status quo has to be maintained. The matter stands adjourned.

The other matters are listed on 22.11.2021, hence, these matters are listed on 22.11.2021.



**(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Sweta